

USSR decided to opt out of the Calcutta Auctions on 16th and 17th June, 1980.

(c) The absence of Soviet buyers resulted in some losses to the producers as the teas normally purchased by USSR were mostly withdrawn from sale No. 25 and those which were sold fetched lower prices due to lack of competition. The situation, however normalised from sale No. 26 held on 23/24th June 1980 when Soviet buyers resumed buying tea from Calcutta Auctions.

#### Shifting of Head Office of Visakhapatnam Steel Plant

\*600. SHRI P. RAJAGOPAL NAIDU: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the head office of the Visakhapatnam Steel Plant is at Delhi; and

(b) whether there is any proposal to shift it to Visakhapatnam?

THE MINISTER OF COMMERCE, AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Visakhapatnam Steel Project (VSP) is a unit of Steel Authority of India Limited (SAIL) which has its Corporate Office at Delhi. The office of the General Manager, VSP was shifted to Visakhapatnam in September, 1975. Since then the Project Office has been functioning at Visakhapatnam.

#### Displaced persons around Bokaro Steel Ltd.

\*601. SHRI A. K. ROY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether he is aware of the movement of the persons displaced in the process of making colonies and factories for the Bokaro Steel Plant

around that Plant resulting in several arrests this month;

(b) if so, facts thereof in detail; and

(c) what are the demands of the displaced persons and Government's reaction thereto?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) to (c). According to information received from the Bokaro Steel Plant, it appears that 72 persons who were trying to obstruct the construction activities on the road from Sector IV to Sector VIII were arrested by the local authorities between the 18th June and 20th June, 1980. They have all since been released on bail. The situation is reported to be peaceful. It is not known whether the arrested were displaced persons or not. Though no demands have been placed before the Plant Management, it appears that the agitation was launched on the said dates to seek fulfilment of the following main grievances:—

(a) All those displaced families who have not been benefited so far by the existing policy to offer employment opportunity to one person per family, should be offered employment in the company on priority basis.

(b) In the second phase, all such displaced person whose entire village would be demolished, should be given an additional employment per family and accordingly the existing employment policy regarding the displaced persons should be suitably modified.

(c) They claimed that earlier they were informed that their homestead land would not be acquired and even though subsequently their homestead land was acquired but their objections were not referred to appropriate authority. They further